

**SCHEDULE
FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF H. SAKHIYA FASHIONS PRIVATE LIMITED		
RELEVANT PARTICULARS		
1	Name of corporate debtor	H. SAKHIYA FASHIONS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	6TH JANUARY, 2012
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, AHMEDABAD
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17120GJ2012PTC068499
5	Address Of The Registered Office And Principal Office (If Any) Of Corporate Debtor	U-55, DIAMOND WORLD, MINI BAZAR, VARACHHA ROAD, SURAT GJ 395006 IN
6	Insolvency commencement date in respect of corporate debtor	17TH OCTOBER, 2019
7	Estimated date of closure of insolvency resolution process	13TH APRIL, 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	SAAURABH JHAVERI REG. NO.: IBBI/IP-N00068/2017-2018/10146
9	Address and e-mail of the interim resolution professional, as registered with the Board	620 JOLLY, PLAZA, 6TH FLOOR, OPP. ATHWAGATE CIRCLE, ATHWAGATE, SURAT 395001 EMAIL ID: SJHAVERI333@GMAIL.COM
10	Address and e-mail to be used for correspondence with the interim resolution professional	620 JOLLY, PLAZA, 6TH FLOOR, OPP. ATHWAGATE CIRCLE, ATHWAGATE, SURAT 395001 EMAIL ID: SJHAVERI333@GMAIL.COM
11	Last date for submission of claims	07TH NOVEMBER, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NIL

*The Order dated **17.10.2019** was received by the IRP on **24.10.2019**



S Jhaveri

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of a corporate insolvency resolution process of the **H. SAKHIYA FASHIONS PRIVATE LIMITED** on **17TH OCTOBER, 2019**.

The creditors of **H. SAKHIYA FASHIONS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **07TH NOVEMBER, 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate under a Real Estate Project under section 5(8)(f) of the Insolvency and Bankruptcy Code 2016 in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



S Jhaveri

Date: 24.10.2019

Place: SURAT

SAAURABH JHAVERI
Interim Resolution Professional
H. Sakhiya Fashions Private Limited